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Advocate

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Syane BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE. CONTEMPT PETITION Application No. 1625/86 BET WEEN. Sri V.Narasimhalu, aged 46 years working as Chief Clerk in the office of Additional Chief Mechanical Engineer, S.C.Railways, Hubli, Dist. Dharwar. 2. Sri B.R.Chillal aged 49 years, working as Chief Clerk in the office of the A.C.M.E., S.C.Railways Hubli, Dist. Dharwar. 3. Sri Xavier Chourie, aged 49 years working as Chief Clerk in the office of the A.C.M.E. , S.C.Railway, Hubli, Dist. Dharwar. 4. Sri P.S. Sadashivarao, aged 47 years, working as Chief Clerk in the office of the Additional Chief Mechanical Engineer, S.C.Railways Hubli, Dist. Dharwar. ... Complainants & Applicants. AND 1. The Additional Chief Mechanical Engineer, South Central Railway Workshops, Hubli, Dist. Dharwad 2. The General Manager, South Central Railwayl Secunderabad (A.P.) ... Respondents/ Respondents. UNDER SECTION 17 OF THE ADMINISTRATIVE TRIBUNAL ACT 1985

The Complainants submit as under:

- 1. The Complainants had filed Application
  No.1625/86 before this Tribunal which came
  to be allowed by the judgment dated 18-12-86
  as could be seen from Annexure "A". According
  to this order the selection of these Complaints
  to the post of Chief Clerks had been held to
  be valid.
- The Complainants were as a fact posted as Chief Clerks and worked as such until an Endorsement came to be issued by the Railways steming that they proposed to hold a fresh examination and the persons already promoted as Chief Clerks were required to be reverted. Immediately, the Complainants herein filed Application before this Tribunal and this Tribunal was pleased to grant interim order of stay of the reversions as could be seen from the records. In spite of this interim order of stay of reversions sought to be given effect to against these Applicants (Complainants) the Department continued to have an adament attitude of maintaining the statusquo and treating the Complainants herein as holding the posts of Head Clerks even though they were functioning as Chief Clerks. However, the Complainants herein waited for the disposal of the Application themselves instead of

Even after the judgment precipitating matters. of this Tribunal and representation given by these Applicants as per Annexure "B", the Respondents have not obeyed order of the Tribunal and treating the Applicants/Complainants herein as working as This deliberate action on their Chief Clerks. part is really contempt of the order of this Tribunal and action is required to be taken against them for disobedience of the order of this Tribunal. fact that they did not give respect to the interim order of stay during the pendency of the Application and after the fact that they do not want to implement the order of this Tribunal even though it is made in December 1986, the attitude is clearly contemptuous and requires to be taken serious view of the disobedience of the orders made by the Hence, circumstances, it is requested Tribunal. to take action against the Respondents for contempt of the Court for disobedience of the order of this Tribunal.in A No 1625 @ to D 9 1986. dd 18-12-86-2 R. Jagamell

Bangalore.

Dated. 9-5-87

ADVOCATE FOR COMPLAINANT.

Address for Service.

Sri R.U.Goulay, B.A. LL.B., Advocate, 90/1, 2nd Block, Thyagarajanagar, Bangalore-28

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE.

Contempt Petition No.

### Application No. 1625/86

#### BETWEEN.

Sri V. Narasimhalu, aged 46 years ... Complainants. and Others.

#### AND

The Additional Chief Mechanical Engineer, S.C.Railway Workshops Hubli, and ANOTHER.

... Respondents.

### AFFIDAVIT.

I, V.Narasimhalu, aged 46 years resident of Hubli now at Bangalore do hereby state on solemn affirmation as under:

- I am one of the Complainants in the above case I know the facts of the case and I am swearing to this affidavit for myslef and on behalf of the other complainants as I am authorised to do so.
- The statements made in paras 1 and 2 of the Application accompanying this affidavit are true to the best of my knowledge, information and belief.
- I state that the Annexures "A" and "B" enclosed are true copies of the originals.

Bangalore.

Dated.9-5-87

Identified by me

DEPONENT

Advocate.

No. of corrections. 00

Solemnly affirmed before me

Notary, Bangalore,

Amme A

BEFORE THE CENTRAL ALMINISTRATIVE TRIBUNAL, BANGALORE BENCH, BANGALORE.

Dated This the 18th December 1986.

Present: Hon'ble Shri Ch. Ramakrishna Rao

. Member (J)

Hon'ble Shri P. Srinivasan

.. Member (A)

Application No. 1625 (a) to (d)/86 (F)

- 1. V. Narasimhalu, aged about 45 years, working as Chief Clerk in the Office of Additional Chief Mechanical Engg. S. C. Railways, Hubli, Dist. Dharwar.
- 2. B.R.Chillal, aged 48 years working as Chief Clerk, in the Office of the A.C.M.E., S.C. Railway, Hubli, Dist. Dharwar.
- 3. Xavier Chourie, aged 48 years working as Chief Clerk in the Office of the A.C.M.E., S.C. Railway, Hubli, Dist. Dharwar.
- 4. P.S. Sadashivrao, aged 46 years, working as Chief Clerk in the Office of the Additional Chief Mechanical Engineer, S.C. Railways, Hubli. Dist. Dharwar. ... Applicants.

( Shri R. U. Goulay, Advocate)

Vs.

- 1. The Additional Chief Mechanical Engineer, South Central Railway Workshops, Hubli, Dist. Dharwad.
- 2. The General Manager, South Central Railway, Secunderabed (A.P.)

... Respondents.

(Shri M. Sreerangaiah, Advocate)

The application has come up for hearing before Court to-day. The Member (J) made the following:

#### ORDEGR

In this composite application filed under Section 19 of the Administrative Tribunals Act, 1985, there are four applicants. All the four were working as Head Clerks in the South Central Railway, Hubli up to 21-11-1985, when they were promoted as Chief Clerks. For the purpose of promotion, a written test was held followed by a viva voce test and

all the applicants, having qualified in these tests, were promoted as Chief Clerks by an order dated 21-11-1985.

However, by a subsequent order dated 7-6-1986, all the applicants were reverted from thepost of Chief Clerks which they held to their original posts of Head Clerks.

No reason was given for the reversion. The grievance of the applicants is against the order dated 7-6-86 reverting them (Annexure E).

- 2. Shri R.U. Goulay, learned counsel for the applicants, states that the facts of this case and the issues arising therefrom are identical with these of applicants 1238 to 1241/86which were heard by this Tribunal and disposed of by an order dated 17-12-26. He pleads that these applications may also be disposed of on the same lines.
- 3. Shri M. Sreerangaich, learned counsel for the respondents, opposes the contentions of Shri Goulay.
- through the judgement rendered by this Tribunal in application Nos. 1238 to 1241/36, We agree with Shri Goulay that the facts of the present applications and the issues arising therefrom are the same as those in application Nos. 1238 to 1241/86. We are in agreement with the decision rendered in application Nos. 1238 to 1241/86. The point at issue is whether the Railway Administration rightly cancelled the results of the tests by which the applicants were selected on the ground that proper procedure had not been followed then holding the tests. More particularly, the contention which was urged on behalf of the respondents is that the question paper set for the tests did not contain any objective questions as promised in the

letter of the Railway Board dated 17-4-25. This letter said that Wherever a written test was to be held for promotion to higher grade, objective type of questions wouldbe set up to 50% of the total marks. It was also clarified that this was intended to be a guidline only. In any case, this is an executive order which cannot be given the status of a rule of recruitment framed under Article 309 of the Constitution. That being so, if the Administration departed from its own guideline, it has to be assumed that it was a deliberate choice not to follow the same and having done so. we think it was stopped from pleading later that the test was not properly held. What seems to have happened is that one candidate who took the test and failed objected to the validity of the test on the ground that it was not in accordance with the procedure announced by the Railway Board. As has been stated by this Tribunal in the order dated 17-12-1986 to which we have made reference earlier, a person having taken the examination and not having immediately protested, was announced. In any case we are of the view that the test did not suffer from any informity in the sense of having offended a rule of recruitment framed under Rule 309 of the Constitution and there was no justification for cancelling the results of the test to the disadvantage of the applicants.

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5. In the result, the applications are allowed. There will be no order as to costs.

(Sd.) CH.R.K .RAMAKFISHNA RAO Member (J)

(P.Srinivasan)
Member (A).

/ TRUE COPY /

Section Officer Central Administrative Tribunal Additional Bench Bangalore.

IN THE AFFIDAVIT OF A ANNEXURE

BOTARY, BANGALORS,

From,

V.NARASIMHULU, Head Clerk, Smithy Shop Office, HUBLI. HUBLI, Date: 15-4-1987.

To,

The Chief Mechanical Engineer, S.C. Rly. Work Shops, HUBLI.

Respected Sir,

Sub: Restoration as Chief Clerk in scale Rs.550-750 (RSRP)

Ref: Central Administrative Tribunal Bangalore orders dated 18-12-86.

The Honourable Central Administrative Tribunal Bangalore has passed an orders on 18-12-86 In that I should be restored as a Chief Clerk in scale of Rs. 550-750 (RSRP), and so for no action has been taken in prusuance of the dicision taken by the Honourable Central Administrative Bangalore.

Under the circumstances if I am not restored as a Chief Clerk in scale Rs. 550-750 (RSRP) before 30-4-1987. I am constrained to approach the Central Administrative Tribunal Bangalore for "Contempt of Court".

Thanking you,

Yours faithfully,

sd/-(V.NARASIMHULU).

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 Before The central Admir



# In the High Court of Karnataka at Bangalore

Appellant/s Petitioner/s
Plaintiff/s Complainant/s
Decree-Holder/sApplicant/s

Vs

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Defenedant s Resdondent/s Accused/Judgment-Debtor/s Opponent/s

So: V. parolimbolis

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Sri R.U. GOULAY, B.A., LL.B., Advocate, Thyagarajanaga to appear act and for me/us in the above matter and to conducted fend the same and all interlocutory or miscellaneous proceed the same or with any decree or orders passed therein appeals a ings arising thererfrom and also in proceedings for review of leave to appeal Supreme Court, and to obtain return of any do or to receive any money which may be payable to me/us in the above matter hereby cooks.

hereb conduction in the conduction of the conduction in the conduc

2. I/We hereby authorise him/them on my our behalf to mise in the above matter, to execute any decree or order the any decree/order therein and to appear to act and to plead any appeal preferred by any other party from any decree/order therein.

STEEL STEEL

3. I/We further agree that if I/we fail to pay the fees agreed upon or to give due instructions at all stages he/they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my/our papers and moneys till such dues are paid.

Executed by me/us this day of may 198 = at - Hulli

1) Patrayles

De ROMMOS

2) BROLLING

3)

Signature

Executants are personally known to me and signed before me

Satisfied as to identity of Executant's Signature.

(where the executant is illiterate/blind or unacquainted with the language of vakalat) Certified that the contents were explained to the executrnts in my presence in \_\_\_\_\_ language known to him/them who appeared perfectly to understand the same and havo signed in my presence.

Accepted

## ADDRESS FOR SERVICE

Sri R. U. Goulay. B.A., LL.B.,

ADVOCATE

90/1, 2nd Block, Near Ganesh Mandir Post Office Road, Thyagarajanagar BANGALORE-560028

Advocate for Complanul

Date /5/5/87

No.ci carea. THE STORE IN 1. . . . . Austerahamad thasku. spc: ... Fatifioner. JERMEEN: A THE TOUR In the Corrycut the art. Manders, id rous. Munsiff Court, Letgaus. Par 18180 0/11 -3-1467 h.h.c.... \$18,10 /2. Munsky (mart, % legar. Certified cold of ##pleration C. K.Ll.ho. and :484, 11-5-1987 in the .us. 518/1985



Munsiff Court, Belgaum. C. R.Sl.No.&Dt:484/11-3-1987 Certified copy of Application in HkC.No.318/1983

Presented on 11 -3-1987.
Sd/Sheristedar,
Munsiff Court, Belgaum.

H.K.C.No. 318/1983.

In The Court Of the Prl.Munsiff, Bdgaum.
At:Belgaum.

Between:

1. Smt. Kasimbi Mujawar and another.

... Pasitioner.

and:

1. Shri. Mustagahamad Shaikh.

.. Opponent

No. of cores.

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#### REGISTERED

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Date: 9/9/84

- (1) R.A.No.25/87 in A.Nos.1625(a) to (d)/86(F).
- (2) R.A.No.29/87 in A.Nos.1238 to 1241/86(F)
- (3) R.A.No.30/87 in A.Nos.1238 to 1241/86(F),
- (4) C.C.A.Nos.8 & 9/87 in A.Nos.1238 to 1241/86(F) and A.Nos.1625 (a) to (d)/86(F).

To

- The Additional Chief Mechanical Engineer, Railway Workshop, South Central Railway, Hubli.
- The General Manager,
   South Central Railway, Secunderabad— 500 371.
- 3. Shri.M.Sreerangaiah,
   Advocate,
   S.P.Buildings, 10th Cross,
   Cubbonpet Main Road, Bangalore- 2.
- 4. Sri.V.Narasimhalug
  Head Clerk in ACME's Office,
  SCR, Hubli.
- 5. Sri.Xavier Chouria, Head Clerk in ACME'S Office, SCR, Hubli.
- 6. Sri.B.R.Chillal, Head Clerks in O/o The ACME, SCR, Hubli.
- 7. Sri.P.S.Sadashivarao, Head Clerk in O/o ACME, SCR, Hubli.
- 8. Sri.R.U.Goulay, Advocate, No.90/1, IInd Block, Thyagarajanagar, Bangalore- 28.

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Copy wi:

- 9. Sri.John Lucas, R/o. Railway Quarters, 1294/A. Down Chawals, Hubli.
- 10. Sri.T.D.Kulkarni, R/o.1305/UBL, Railway Quarters, Weshvapur, Hubli.
- 11. Sri.V.K.Kulkarni, Advocate,
   981, 4th (M) Block,
   Rajajinagar,
   Bangalore-10.
- 12. Sri.Y.Venkateswar Rao, Head Clerk, O/o. ACME/UBLS, S.C.R.Workshop, Hubli.
- 13. Sri. Xavier D. Chowdry, Head Clerk, O/o. Machine Shop, S.C.R. Workshop, Hubli.
- 14. Sri.V.R.Kalghtgi, Head Clerk, O/o. Carriage Shop, 5.C.R.Workshop, Hubli.
- 15. Sri.R.Subramanian, Head Clerk, O/o. Boiler Shop, S.C.R.Workshop, Hubli.
- 16. Sri.S.Rangarajan, Head Clerk, O/o.Yard Shop, S.C.R.Workshop, Hubli.
- 17. Sri.A.Appanikutty, Head Clerk, O/o. Erecting Shop, S.C.R.Workshop, Hubli.

#### Sub: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of the ORDER passed by this Tribunal in the above said Application on 31-8-87.

Encl: As above.

(DEPUTY REGISTRAR)

(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE BISTORY OF AUGUST, 1987

Present : Hen'ble Sri Ch.Ramakrishna Rae

Member (J)

Hen'ble Sri P.Srinivasan

Member (A)

#### Review Application No. 25/87.

- 1. The Additional Chief Mechanical Engineer, Railway Werkshop,
  South Central Railway, Hubli.
- The General Manager,
   South Central Railway,
   Secunderabad 500 371.

vs.

Applicants.

( \$ri M.Sreerangaiah )

- V.Narasimhalu, Head Clerk in ACME'S Office, SCR, Hubli.
- Xavier Cheuria, werking as Head Clerk in D/e the ACME, Southern Railway, Hubli.
- B.R.Chillal, werking as Head Clerk in O/e the ACME, Southern Railway, Hubli.
- 4. P.S.Sadashivarae, working as Head Clerk in O/e the ACME, South Central Railway, Hubli.

Respondents.
(Sri R.U.Gaulay)

#### Review Application No.29/87.

1. John Lucas, R/o Railway Quarters, 12 94/A, Down Chawals, Hubli.

T.D.Kulkarni,
 R/e 1305/UBL; Rly Quarters,
 Keshavapur, Hubli.

Applicants.

Vs.

(Sri V.K.Kulkarni)

- The Additional Chief Mechanical Engineer, S.C.R. Werkshop, Hubli.
- The Genral Manager, SCR, Secunderabad,
- 3. B.R.Chillal, Head Clerk in 8/s ACME, Southern Railway, Hubli.
- 4. Y. Venkateshwar Ras, Head Clerk, O/o ACME/UBLS, S.C.Rly Workshop, Hubli.
- 5. P.Sadasiva Rae, Head Clerk, -de-
- 6. Xavier D.Chewdry, Head Clerk,

  O/e Machine Shep, SCR Werkshep,
  Hubli.

Bench Bench

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7. V.R Kalghatgi, Head Clerk, 0/e Carriage Shep, SCR Workshep, Hubli. 8. R.Subramanaian, Head Clerk, O/e Beiler Shep, SCR Werkshep, Hubli. 9. S.Rangaraja, Head Clerk, C/e . Yard Shop, SCR Workshop, Hubli. 10. V.Narashimulu, Haad Clerk O/o Smithy Sho;, SCR Workshop, Hubli. 11. A.Appanikutty, Head Clerk D/s Erecting Shop, SCR Workshop, Hubli. Res; ondents. • • • (Sri M.Sreerancaiah) Review Application No.30/87. 1. The Additional Chief Mechanical Engineer, Rly. Workshops, SCR, Hubli. 2. The General Managar, SCR, Secunderabad - 71. Applicants. . . . (Sri M.Sreerangaiah) VS. 1. V.F. Kalghatgi, Head Clerk, D/s Carriage Shop, SCR Workshops, Hubli. 2. R.Sburamanyan, Haad Clerk, Esiler Shep, SCR Workshops, Hubli. 3. Rangarajan, Head Clark, Yard Shep, SCR Jerksheps, Hubli. 4. A.Appunni Kutty, Head Clerk, Erecting Shop. SCR Workshop. Hubli. Raspendents. ( Sri R.U. Goulay) CONTEMPT OF COURT Nos. B & 9/87. 1. V.R.Kalghatgi, Head Clerk, Carriage Shop, SCR Workshop, Hubli. 2. R.Subramanyan, Head Clerk, Boiler Shep, SCR Werkshep, Hubli. 3. Rangaraja, Hend Clerk, Yardship, SCR Werkshop, Hubli. 4. A.Appunni Kuddy, Erecting Shep, Applic nts in SCR Workshop, Hubli. CC Nc.8/87. (Sri R.U.Goulay) 5. V.Narasimhalu, Chief Cler, O/e ACME, SCR, Hubli. 6. B.R.Chillal, Chief Clerk, eds- . 7. Xavier Cheurie, Chief Clerk, -do- . 8. P.s.Sadashivaras, Chief Clerk, -de- . ... Applicants in CC No.9/87. Vs. (Sri R.U.Goulay) 1. The Additional Chief Mechanical Engineer,

 The General Manager, South Central Railway, Secunderabad.

SCR Werkshops, Hubli.

Respondents in CC Nos. 8 & 9/87.

( Sri M.Sreerangaiah )

These applications have come up before the Tribunal teday. Hen'ble Sri Ch.Ramakrishna Rae, Member (J) made the fellowing :

#### DRDER

Applications No. 1238 to 1241 of 1986 were disposed of by an order dated 17.12.1986 by a Bench of this Tribunal to which one of us was a party. Applications No. 1625(a) to (a) were dispessed by erder deted 18.12.1986 by beth of us sitting in a Bench. In the last mentioned order, we had followed the earlier order of 17.12.1985 passed in applications No.1238 to 1241 of 1986 as the issue involved was the same. The respondents in both group of cases were the same namely, the Additienal Chief Mechanical Engineer, South Central Railway Werkshop, Hubli and the General Manager, South Central Railway, Secunderabad. These respondents have filed two review applications — one in respect of the order passed in applications No.1238 to 1241 and another in respect of the order passed in applications No.1625(a) to (d) and these review applications have been registered as review applications Ne.30 and 25 of 1987. Two persons claiming that their interests had been adversely affected by the decision of this Tribunal in Applications No.1238 to 1241 of 1986, namely Sri John Lucas and Sri T.D.kulkarni filed fresh applications to agitate their grievances. The maintainability of the said applications was considered by a Full Bench of this Tribunal to which one of us was a party. In an order passed on 11.2.1987, the Full Bench held that the applications filed by the two aggrieved persons could not be treated as applications under section 19 of the Administrative Tribunals Act, 1985 (the Act) and that these persons may seek a review of the order passed in A.Nots.

Main specime to reasonith sub- s it

1238 to 1241 of 86 under clause (f) of sub-section (3) of Section 22 read with sub-section (1) of Section 22 of the Act. pursuance of that order, the said two applicants have converted their eriginal applications into a review application which has been registered as review application No.29/87. Further the applicants in applications No. 1625(a) to (d) of 1986 have filed two separate Contempt of Court applications registered as CC Nos. 8 and 9 of 1987 in which they complain that the respondents to these applications, viz. the Additional Chief Mechanical Engineer, South Central Railway Workshes, Hubli and the General Manager, South Central Railway have not complied with the order passed by this Tribunal in these applications and should be punished for contempt of this Tribunal. Thus, in all 3 review applications and 2 contempt ef court applications have been filed arising out of the decisions of this Tribunal rendered in applications No.1238 te 1241 of 1986 and applications No. 1625(a) to (d) of 1986. As the facts involved in all these five applications are common, they are disposed of by this common order.

Sri M.Srearangaiah, learned counsel for the Railways, appeared for the applicants in Review Applications No. 25 and 30/87. Sri V.K.Kulkarni, Advocate, appeared for the applicants in Review Application No. 29/87. Sri R.U.Goulay appeared for the complainants in Contempt of Court Application Nos. 8 and 9/87. For the sake of convenience, the complainants in CC Nos. 8 and 9/87 will be referred to as the original applicants. The two applicants in review applications No. 25 and 30/87 will be referred to as the original respondents, and the two applicants in review application No. 29/87 will be referred to as the new respondents since their contention is that they are adversely affected by the decision of this Tribunal in application ap

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cations No. 1238 to 1241 and should have been impleaded as respondents in these applications.

It would be convenient at this stage to set out the 3. facts on which applications No. 1238 to 1241 and 1625(a) to (d) were decided by this Tribunal. All the original applicantsthere are 8 of them - were working as Head Clerks in different effices of the Railway Workshop of the South Central Railway at Hubli. The next premetion for a Head Clerk was to the post of Chief Clark. Before a Head Clerk could be promoted as Chief Clerk, he had to take a written test and, if he qualified in that test, an interview. Semetime before October 1985, 10 posts of Chief Clerks had to be filled up; the original respondent Ne.2 issued a letter dated 9/10.10.1985 netifying that a written test for selecting persons to the 10 posts of Chief Clerks would be held on 11.10.1985 and directing that 29 persons named therein be informed that they should attend the said written test on the said date. The list of 29 persons so alerted included all the original applicants and as well as the two new respondents. The written test was duly held en 11.10.85 and thereafter 11 persons were declared to have qualified therein and bacoms eligible for the viva vace test. All the original applicants were among these so declared qualified. Of the two respendents, Jehn Lucas qualified in the written tast and his name appeared at Serial No.2 of the list of the 11 qualified persons, but the second of the new respondents namely Sri T.D.Kulkarni was net declared qualified. The viva vece test was cenducted thereafter and a panel of 9 persons was drawn up, including all the eriginal applicants, and natified in letter dated 11.11.1985 of eriginal respondent Ns.1 for appointment to the post of Chief Clark. Sri Jahn Lucas did not figure in this panel.



4. The first of the two new respondents. Sri John Lucas, made a representation on 22.11.1985 stating that he was the second senior-mest among the 11 persons who had qualified in the written test, had completed 32 years of service. was due for retirement on 30.6.1991 before all those empanelled for premetion, his record had been clean and in view of all this, his case for primetion to the post of Chief Clark should be reviewed sympathetically and redress done to him. The second of the new respondents. Sri T.D.Kulkarni made a representation on 14.11.1985 claiming that he had answered all the questions in the written test satisfactorily, was confident that he would score well obtaining the required qualifying marks, but was surprised that he had not been declared qualified in the written test. He felt that his answer book had been under-valued and wanted his answer book re-examined in comparison with those of Sri John Lucas, Xavier Chouri and Kalaghatgi to whom he was not inferior. Sri kulkarni's representation for re-valuation of his paper in the written test was rejected by the competent authority by letter stated 20/25.11.1985 in the fellewing words:

"The competent authority has gone through your representation and does not find any reason to re-assess the enswer books."

It transpires that later, representation were made to the criginal responsents that the question paper for the written test did not contain any objective questions and that, therefore, the paper was set in violation of the instructions date: 17.4.1984 issued by the Railway Board requiring that objective type of questions should be set to the extent of about 50% of the total marks in the written test. It appears that this matter was also discussed at the permanent negotiating machinery meeting with the representatives of the Railway Mazdoor Union who also brought

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it to the notice of the original respondents-Railways that ns objective questions were set in the written test held on 11.10.1985. This was considered to be precedural irregularity and so the original respondents decided to concel the selection and the resultant panel for premetion to posts of Chief Clerk notified in letter dated 11.11.1985 of original respondent No.1. The cancellation was announced by letter dated 6/7.6.1936 of original respondent No.1 and all the original applicants were ordered to be reverted to their earlier posts. The eriginal applicants filed applications No. 1238 to 41/86 and 1525 (a) to (d) praying that this Tribunal should quash the said letter dated 6/7.6.1986 by which the panel for premetion was cancelled and they were erder d to be reverted. Allowing applications No.1238 to 1241/85 in its order dated 17.12.1986, this Tribunal held that the Railway Beard's letter of 17.4.1934 requiring that objective questions should be set to the extent of 50% of the total marks in the written test was only in the naturs of guideline in as much as the Railway Beard had itself stated therein that objective questions may be set to that extent and that the figure of 50% was only intended as a guidance only and should not be taken as constitutiong an inflexible percentage. It was quite clear, this Tribunal said, that" the idea of the Beard was not to way down an inflexible prerequisite but to leave it to the discretion of the authority competent to set the question paper. This means and implies, if for any reason no question of the objective type is at all included in the questien paper, it will not be a vitiating factor since the norm laid down in the letter of the Railway Board is only for guidance and has no statutory force." This Tribunal therefor quashed the impugned letter dated 6/7.6.1986 cancelling the selection of the original applicants and their inclusion in the panel for promotion to the post of Chief Clerk. To the same

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effect was the order of this Tribunal in applications Ne.1625 (a) to (d): it was further observed in that case that the Beard's letter of 17.4.1984 was only an executive order which is not be given the status of a rule framed under Atticle 309 of the Constitution and so if the administration which issued the said order in the form of a guideline itself departed from the same, it had to be assumed that it did so by deliberate choice and having done so, it cannot go back on its action and plead later that the test was not properly held.

We may first deal with review applications No.25 and 5. 30/87 filed by the griginal respondents. These applications have been filed late, but the eriginal respondents who have filed the same have submitted that the procedure of referring the matter to various authorities and consulting the hailway Advecate tack time, though action was initiated to file the review petition quite early. For the reasons stated by the eriginal respondents in their application for condenation of delay, we condone the delay. The original respondents havein these applications reiterated that the directions contained in Railway Board's letter of 17.4.1984 were mandatory in so far as the inclusion of the objective type of questions was concerned. The official setting the paper had discretion only as to the percentage of objective questions to be set but not to the extent as not to set any objective question at all. They alleged that in so far as this Tribunal interpreted the said letter of the Board to mean that it was so flexible its include a case where no objective question was set, an error apparent from the record had crept in. We are not impressed by this contention which was reiterated by Sri Sreerangaiah. In a review, we are not exported to sit in judgement ever an opinion expressed by us on the implication and scope of a document presented to us when the original application was decided. If we were to do so, we would be sitting in appeal ever sur ewn.erder. We have, therefore, no hestitation in

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rejecting these applications.

6. Ceming to the applications alleging contempt of court filed by the original applicants, it is no doubt true that the original respondents have so far not implemented the orders passed by this Tribunal in applications Nos.1238 te 1241 and 1625 (a) to (d) of 1986. It is, however, clear from the calendar of dates furnished by the original respondents in seeking condenation of delay in filing their review applications referred to in the preceding paragraph, that they intended to seek a review of our order. Whether they were well advised or ill advised in filing the review patition is another matter. If they convinely believed and acted on the belief that our earlier orders required to be a is evident from the fact that they did reviewed (end file review applications after much deliberation, they cannet be charged with centempt for not complying with our orders.

7. We now turn to the review application No.29/87 filed by the new respondents. Since they were not impleaded as respondents in applications No.1238 to 41/86 and since they complain that they have been affected adversely by the judgement rendered by this Tribunal therein, we heard their learned counsel at some length. We must straightway point out that in deciding applications No.1238-41, this Tribunal was concerned with the validity of the order by which the panel for premotion to posts of Chief Clarks which included the applicants therein was cancelled. For this purpose, this Tribunal had also to examine whether there was any legal infirmity in the manner in which the written test was held on 11.10.1985. The new respondents were not selected in these tests. In these review applications, the new respondents

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say that if the tests had been struck down, they would have get a fresh apportunity to take the new test to be held thereafter and to get selected therein, but this is a speculative preposition. Moreover, the original applications were directed against the action of the original respondents in cancelling the results of the test and could in no way be regarded as directed against the new respondents. We are, therefore, of the view that the new respondents were not necessary parties in those applications. Apart from this, the new respendents say in this review application that the directions of the Railway Board in its letter dated 17.4.1984 did not give the authorities the option of setting a question paper with no objective quastion at all. This point was raised when the eriginal applications wer heard and rejected. Apait from the fact that we are not expected to reconsider the interpretation of the Edard's letter by way of a review, we may also state that we are not persuaded that that interpretation was wrong.

for one more very good reason. In the order disposing of application No.1238 to 1241/85 this Tribunal observed that those persons who took the written test held on 11.10.1985 without protest were estepped against challenging its validity. As stated earlier in this order, both the new respondents who are the applicants in Review Application No.29/87 not only took the written test on 11.10.1985 without protest, but in their representations made thereafter they relied on their performance in that very test. John Lucas pointed out that he stood second in the written test and T.D.Kulkarni insisted

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that he had answered that test better than certain ethers named in his representation. The following observations of the Supreme Court in DM PRAKASH VS AFILESH KUMAR, AIR 1986 SC 1043 at para 23 of the judgement squarely apply here:

"Moreover, this is a case where the petitioner in the writ petition should not have been granted any relief. He had appeared for the examination without protest. He filed the petition only after he had perhaps realised that he would not succeed in the examination, The High Court itself has observed that the setting aside of the results of examinations held in the other districts would casue hardship to the candidates who had appeared there. The same yerdstick should have been applied to the candidates in the District of Kanpur also. They were not responsible for the conduct of the examination.

9. Sri V.K.Kulkarni appearing on behalf of the new respondents in Review application No.29/87 made one more point. The Railway Board as the supreme administrative authority of the department of railways, had itself felt that the inclusion of objective type of quastions in the written test was a "must" and had cancelled the test held on 11.10.85 and 11.14.85 for that reason. The Tribunal was therefore precluded from interdated 17/4/1984 and helding that men-inclusion of any objective question did not vitiate the test. In this connection Sri Kularni also draw our attention to a circular (No 147) dated 14.11.1985 1 issued by the Personnel Branch of the South Central Railway para 5.2. thersof - which clarified that the percentage of objective questions could be " a little more or little less" than 50% but the paper had to contain objective questions. We are not impressed with this argument. In the first place, as we have already remarked, we are not expected to sit in judgement our own interpretation of the Board's Circular dated 17/4/1984in Review. Secondly, when the administration

which has the right to day art from its own instructions, either by varying them expressly or by actions not in conformity with these instructions, held a test which for all intents and purposes was duly authorised by it, called on its officials to take the test announced the results and appointed the successful candidates, it cannot go back on what it did subsequently to the detriment of the candidates who were declared successful and appointed. The instructions issued on 14.11.1985, long after the test was held is neither or here. This content in also has therefore to be rejected.

- 10. In view of the above, R.A.Nes. 25 and 30/87, 29 of 87 are rejected and contempt of court precessings sought to be initiated in CDC Nes. 8 and 9 of 1987 are dropped.
- 11. Parties to bear their own costs.

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